

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 14754-14755/2025

[Arising out of impugned final judgment and order dated 11-03-2025 in CRA No. 5346/2019 11-03-2025 in CRA No. 4982/2019 passed by the High Court of Judicature at Allahabad]

RADHEY SHYAM LAL

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

IA No. 218733/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 218731/2025 - EXEMPTION FROM FILING O.T.

IA No. 225558/2025 - EXEMPTION FROM FILING O.T.

IA No. 225556/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

Date : 10-10-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH

HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) :

Mr. Ravi Prakash Mehrotra, Sr. Adv.
Mr. Nagendra Singh, Adv.
Ms. Akansha, AOR
Mr. Surjeet Singh, Adv.
Mr. Sparsh Choudhary, Adv.
Mr. Naman Raj Singh, Adv.
Mr. Mohit Kumar Singh, Adv.
Mr. Parth Singh, Adv.
Mr. Amardeep Gaur, Adv.

For Respondent(s) :

Mr. Garvesh Kabra, AOR
Mrs. Pooja Kabra, Adv.
Mrs. Nikita Kabra Jaju, Adv.
Mr. Ankur Agnihotri, Adv.
Mr. Kanik N. Jindal, Adv.

UPON hearing the counsel the Court made the following

O R D E R

List again on 16.10.2025.

Learned senior counsel for the petitioner may provide a convenience compilation containing the statements of the eye-witnesses, the entire medical evidence (post-mortem, injury report, if any) as also the statement of the Investigating Officer and statement/depositions. In addition to the above any other material which the petitioner may make part of the convenience compilation.

The convenience compilation may be filed by Monday, i.e. 13.10.2025.

(SONIA BHASIN)
ASSISTANT REGISTRAR-CUM-PS

(RANJANA SHAILEY)
ASSISTANT REGISTRAR